

14.44 hrs.

APPROPRIATION (RAILWAYS)
BILL,* 1977

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):
Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 for the purposes of Railways.

MR. CHAIRMAN: The question is:
"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 for the purposes of Railways."

The motion was adopted.

PROF. MADHU DANDAVATE:
Sir, I introduce the Bill.

PROF. MADHU DANDAVATE:
Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-77 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1976-

77 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up the Clauses. The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:
"That the Bill be passed."

The motion was adopted.

14.46 hrs.

GENERAL BUDGET, 1977-78
AND

DEMANDS‡ FOR GRANTS ON
ACCOUNT, 1977-78

MR. CHAIRMAN: Now, we shall take up items 12 and 13, that is, General Discussion on the Budget (General) for 1977-78 and the Discussion and Voting on the Demands for Grants on Account in respect of the Budget (General) for 1977-78.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper, be granted to the President

*Published in Gazette of India Extraordinary, Part II, section 2, dated 29.3.77.

†Introduced/moved with the recommendation of the Vice-President acting as President.

‡Moved with the recommendation of the Vice-President acting as President.